

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No.20
(IB)-309(PB)/2021

IN THE MATTER OF:

State Bank of India

.... Petitioner/Applicant

v.

Mr. Anil Khurana

.... Respondent

Order Under Section 95 (1) of Insolvency & Bankruptcy Code, 2016.

Order delivered on 19.03.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the RP : Ms. Dyuti Ghai, Adv., Mr. Manoj Kumar Anand, RP
in person

For the Respondent : Ms. Ritika Jain, Adv.

ORDER

Ld. Counsel Ms. Dyuti Ghai appeared on behalf of the RP.

Resolution Professional Mr. Manoj Kumar Anand was present in person and submitted that the notice in terms of the provision of Section 107 of the IBC, 2016 regarding the meeting of the Creditors is yet to be given by him. He undertakes to do so expeditiously and in no circumstances later than the day after tomorrow. We are sanguine that the meeting of the Creditors would be held expeditiously i.e. within two weeks from today.

At request, list the matter along with all the other applications **on 15.04.2024.**

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(SUBRATA KUMAR DASH)
MEMBER (TECHNICAL)

-sd-

(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)